

(a) whether Government have de-recognised the F.C.I. Employees Association; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). No, Sir. The Government had never recognised the Food Corporation of India Employees Association. However, the Food Corporation of India had recognised the All India Central Government Food Employees Association a defacto basis. In view of the split in the Association, defacto dealings with either of the groups of this Association have been suspended by the Food Corporation of India.

**Maintenance of works undertaken during Famine in Rajasthan**

2787. SHRI BISHWANATH JHUNJHUNWALA : Will the Minister of AGRICULTURE be pleased to state whether the Central Government are also aware that the much of the work done during the earlier famine periods have been mostly undone due to lack of proper maintenance and the state is exposed to a worse ever famine and shortage of drinking water and if so, what Central assistance has been envisaged to mitigate the difficulties of the people of the State of Rajasthan ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : The Government of Rajasthan has denied that the relief works done during the earlier drought period have been undone. All possible measures are being taken for the maintenance of the works. Although due to the failure of rains, drought conditions prevail in the State, the position has improved in the eastern districts on account of recent rains. While there will be no shortage of drinking water in the Eastern districts, water supply arrangements in the Western districts are continuing. A Central Study Team visited Rajasthan in May 1972, and recommended ceilings of expenditure of Rs. 2.19 crores on relief items to be adopted for the period June-July, 1972. Another study team is scheduled to make an on-the-

spot assessment of the situation and to recommend the ceilings of expenditure for the purposes of central assistance. Further central assistance will be given to the State Government in the light of the recommendations of the study team. In the meantime, an *ad-hoc* loan assistance of Rs. 1 crore has been sanctioned to the State Government for meeting its immediate requirements.

**Rules for Allotment of Government Accomodation**

2788. SHRI BISHWANATH JHUNJHUNWALA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the rules of allotment of Government quarter to senior officers from type five and above are different from the low paid employees entitled to type four and below;

(b) whether while in the former category, allotment is made to officers one type below of their entitled type while the same facility is not available to the Low Income Group employees;

(c) the justification of having two sets of rules, one more favourable to high paid officers and other unfavourable to the low paid employees; and

(d) what steps are being taken to make one type below allotment to low paid employees also as is now being permitted to high paid employees entitled to type five and above ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA) : (a) to (d). In the case of employees entitled to type V and above, seniority for purposes of allotment of accomodation from the general pool is taken from the date from which such employees have been continuously drawing emoluments relevant to a particular type or a higher type in a post under the Central Government or a State Government. In their case, the entire service rendered by them is not taken into consideration for purposes of allotment of general pool

accommodation. In the case of employees entitled to type IV and below, their seniority is reckoned from the date from which they have been continuously in service under the Central Government or State Government and the entire service rendered by them is taken into consideration. However, employees entitled to type V and above are allotted accommodation, on request, in the next below type. In the case of officers entitled to type V and above, if the total service put in by these officers under the Central Government/State Government is taken into consideration, there may be many who have put in service over 20 years but have not been allotted accommodation of their entitled type. The rules are, therefore, not more favourable to highly paid officers. There is no proposal at present to allow allotment in the next below type in the case of officers entitled to type IV and below as the percentage of satisfaction in type II is much lower than that in types III and IV.

#### Scheme for Research in Arecanut

2789. SHRI RAMACHANDRAN KADANNAPPALLI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether many schemes regarding research on arecanuts have been received from the Central Coconut Research Station at Kasaragode in Kerala;

(b) if so, the main features; thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHĒB P. SHINDE) : (a) Yes, Sir. Two schemes namely (i) arecanut technology and utilisation and (ii) scheme for the multiplication of genetically superior planting material of arecanut and other crops have been received from the C.P.C.R.I. Kasaragode.

(b) The scheme on arecanut technology and utilisation seeks to diversify use of arecanut for purposes other than chewing. Investigations on the alkaloids in arecanut, utilisation of residue for industrial purposes like hard-boards etc; manufacture of chewing gum, tooth paste and beverages, will be undertaken under this scheme.

The other scheme aims at producing genetically superior hybrids/varieties in sufficient numbers to make it possible to cover large areas under these high yielding varieties. The scheme will be located in the Kidu reserved forest area, Mysore State.

(c) The Schemes are being processed and are likely to be placed before the next meetings of the concerned Scientific Panels/Standing Committee for Agricultural Research/Standing Finance Committee/Governing Body of the I.C.A.R. for their consideration.

#### Fall in Price of Arecanuts

2790. SHRI RAMACHANDRAN KADANNAPPALLI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware that the price of arecanuts is going down day by day and the agriculturists of Kerala and Mysore States are facing much difficulties; and

(b) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHĒB P. SHINDE) : (a) Yes Sir. There has been a fall in the prices of arecanut during the current year as compared to the prices prevailing last year.

(b) This issue is under the consideration of the Govt. of India.

#### Setting up Arecanut Board

2791. SHRI RAMACHANDRAN KADANNAPPALLI :  
SHRI B. V. NAIK :

Will the Minister of AGRICULTURE be pleased to state whether there is a proposal to set up Arecanut Board, like Rubber Board, Cardamom Board etc. to give some protection to Arecanut growers ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHĒB P. SHINDE) : No Sir. There is no such proposal under the consideration of the Government of India at present.